

Order/Judgement (despatched to Applicant Respondent (s) on 27/02/97)
27/02/97
10/02/97

Per Tribunal Date: 3/2/97
Applicant in person by M. Kolhatkar
Advocate / Respondent by M. M.
Council. For and of M. 24/2/97
The matter adjourned to 27/2/97
for ad on C.P.
Dy. Registrar

C.P. No. 01/97
Hend Zonker
on 3/2/97

Per Tribunal Date: 24/2/97
As there will be no Division
Held on 24/2/97
The matter is adjourned for
/ Division / Orders /
final hearing on 31/3/97
Inform the advocates / Parties
accordingly.
Dy. Registrar

27/11
Noted.
9/1/97

Per Tribunal Date: 31/3/97
Applicant in person by R.C. Kothankar
Advocate / Respondent by M.
Council... For and of M.
The matter adjourned to 30/5/97
For ad on C.P.
Dy. Registrar

Dated: 30/5/97

Heard Sh. R.C. Kothankar for the applicant.

Issue notice to Respondents on the C.P. filed by the applicant.

Adjourned to 7/7/97.

Notices issued to Applicant/ Respondents on 5.6.97

M. R. Kolhatkar
(M.R. Kolhatkar)
MCA

B.S. Hegde
(B.S. Hegde)
MCA

27/02/97

27/02/97

Date - 7-7-97

M. R. C. Kotiankar, Counsel for
applicant.
M. V. S. Masurkar, Counsel for respondents.
Adjourned to 22-8-97.

M. R. C. Kotiankar
(M. R. KOLHATKAR)
M(A)

B. S. Hegde
(B. S. HEGDE)
M(J)

Dated: 22/8/97 (48)

None for the applicant.
Sh. V. S. Masurkar for the Respondents.
Adjourned to 6/10/97.

P. P. Srivastava
(P. P. SRIVASTAVA)
M(A)

B. S. Hegde
(B. S. HEGDE)
M(J)

Reply of Respondent
to C.P. 1/97 recd.
on 22/8/97

No
27/8

14) 6.10.1997 C.P. NO:- 1/97.

None for the applicant.
Shri V. S. Masurkar for the
Respondents.

The Tribunal vide its
order dated 27.6.1996 directed
the respondents to take a
decision in the case of the
applicant regarding counting
of service finally within a
period of four months from
the date of receipt of the
order.

Contd.